CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 168/MP/2026
Petition No. 187/MP/2026
Petition No. 193/MP/2026
Petition No. 289/MP/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 26th October, 2026

Petition No. 168/MP/2026

In the matter of:

Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 288 MW Wind Project at Koppal for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 23.01.2026 and Addendum dated 14.01.2026 issued by this Hon'ble Commission.

And in the matter of:

Tata Power Renewable Energy Limited
Corporate Center B, 34 Sant Tukaram Road,
Carnac Bunder, Mumbai, Maharashtra-400009 **……Petitioner**

Versus

Central Transmission Utility of India Limited,
Floors No. 5th-10th, IRCON International Tower,
Tower 1, Plot No. 16, Institutional Area,
Sector 32, Gurugram, Haryana-122003 **……Respondent**

Petition No. 187/MP/2026

In the matter of:

Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 111.8 MW Wind Project at Kallam, District Osmanabad, Maharashtra for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with the Office Order dated 30.07.2025, Committee's Report dated 23.01.2026 and Addendum dated 14.01.2026 issued by this Hon'ble Commission.

And in the matter of:

Tata Power Renewable Energy Limited
Corporate Center B, 34 Sant Tukaram Road,
Carnac Bunder, Mumbai, Maharashtra-400009 **……Petitioner**

Versus

Central Transmission Utility of India Limited,
Floors No. 5th-10th, IRCON International Tower,
Tower 1, Plot No. 16, Institutional Area,
Sector 32, Gurugram, Haryana-122003 **……Respondent**

Petition No. 193/MP/2026

In the matter of:

Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 189 MW Solar Project at Koppal-II PS for the purpose of extension in waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 07.04.2026 and Addendum dated 14.01.2026 issued by this Hon'ble Commission.

And in the matter of:

Tata Power Renewable Energy Limited
Corporate Center B, 34 Sant Tukaram Road,
Carnac Bunder, Mumbai, Maharashtra-400009 **……Petitioner**

Versus

Central Transmission Utility of India Limited,
Floors No. 5th-10th, IRCON International Tower,
Tower 1, Plot No. 16, Institutional Area,
Sector 32, Gurugram, Haryana-122003

……Respondent

Petition No. 289/MP/2026

In the matter of:

Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 190 MW Solar Project at Gadag-II PS for the purpose of extension in waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 22.04.2026 and Addendum dated 14.01.2026 issued by this Hon'ble Commission.

And in the matter of:

Tata Power Renewable Energy Limited
Corporate Center B, 34 Sant Tukaram Road,
Carnac Bunder, Mumbai, Maharashtra-400009 **……Petitioner**

Versus

Central Transmission Utility of India Limited,
Floors No. 5th-10th, IRCON International Tower,
Tower 1, Plot No. 16, Institutional Area,
Sector 32, Gurugram, Haryana-122003 **……Respondent**

Parties Present: Shri Venkatesh, Advocate, TPREL
Shri Suhael Buttan, Advocate, TPREL
Ms. Punyam Bhutani, Advocate, TPREL
Shri Nikunj Bhatnagar, Advocate, TPREL
Shri Aditya Garg, Advocate, TPREL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Shubham Arya, Advocate, CTUIL
Shri Swapnil Verma, CTUIL

ORDER

The Tata Power Renewable Energy Limited (hereinafter referred to as the "Petitioner") has filed the Petition Nos. 168/MP/2026, 187/MP/2026, 193/MP/2026 and 289/MP/2026 seeking extension of Scheduled Commercial Operation Date (SCOD) and consequent waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as the "2020 Sharing Regulations").

2. The Petitioner in Petition No. 168/MP/2026 has made the following Prayers:

(a) *Allow the present Petition;*

(b) *Hold and declare that the Petitioner is eligible for extension of Scheduled Commercial Operation Date for its 288 MW Wind Project in terms of the Committee's Report dated 23.01.2026 to the GNA operationalization date or such extended date as may be considered appropriate, in view of the delay in readiness of the transmission system, not attributable to the Petitioner and;*

(c) *Hold and declare that the Petitioner is eligible for extension of the waiver from payment of ISTS charges in terms of Regulation 13(2)(h)(ii) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), read with the Office Order dated 30.07.2025 issued by this Hon'ble Commission;*

(d) *Grant extension of the waiver to the Petitioner from payment of ISTS charges in terms of Regulation 13(2)(h)(ii) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), read with the Office Order dated 30.07.2025 issued by this Hon'ble Commission; and/or*

(e) *Pass such further order(s) and direction(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.*

3. The Petitioner in Petition No. 187/MP/2026 has made the following Prayers:

(a) *Allow the present Petition;*

(b) *Hold and declare that the Petitioner is entitled to extension of Scheduled Commercial Operation Date for its entire 111.8 MW Wind Project at Kallam PS under Regulation 13(2)(h) of the Sharing Regulations, in view of the non-readiness delay in readiness of the CTS and evacuation infrastructure, not attributable to the Petitioner and;*

(c) *Grant extension of the waiver from payment of ISTS charges in terms of Regulation 13(2)(h)(ii) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), read with the Office Order dated 30.07.2025 issued by this Hon'ble Commission; and/or*

(d) *Pass such further order(s) and direction(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.*

4. The Petitioner in Petition No. 193/MP/2026 has made the following Prayers:

(a) *Allow the present petition;*

(b) *Hold and declare that the Petitioner is eligible for extension of Scheduled Commercial Operation Date for its 189 MW Solar Project with connectivity at Koppal-II PS in terms of the Committee's Report dated 07.04.2026 to the GNA operationalization date or such extended*

date as may be considered appropriate, in view of the delay in readiness of the transmission system, not attributable to the Petitioner and;

(c) *Consequently, hold and declare that the Petitioner is eligible for extension of the waiver from payment of ISTS charges in terms of Regulation 13(2)(h)(ii) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), read with the Office Order dated 30.07.2025 issued by this Hon'ble Commission; and/or*

(d) *Pass any such further order(s) and direction(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.*

5. The Petitioner in Petition No. 289/MP/2026 has made the following Prayers:

(a) *Allow the present Petition;*

(b) *Hold and declare that the Petitioner is eligible for extension of Scheduled Commercial Operation Date for its 190 MW Solar Project with connectivity at Gadag-II PS in terms of the Committee's Report dated 22.04.2026 to the GNA operationalization date or such extended date as may be considered appropriate, in view of the delay in readiness of the transmission system, not attributable to the Petitioner and;*

(c) *Consequently, hold and declare that the Petitioner is eligible for extension of the waiver from payment of ISTS charges in terms of Regulation 13(2)(h)(ii) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), read with the Office Order dated 30.07.2025 issued by this Hon'ble Commission;*

AND/OR

(d) *Pass any such further order(s) and direction(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.*

6. Issues raised in Petition No. 168/MP/2026, Petition No. 187/MP/2026, Petition No. 193/MP/2026 and Petition No. 289/MP/2026 are identical. Hence, pleadings related to Petition No. 168/MP/2026 are captured, leading to analysis and decision in a combined manner.

Submissions of the Petitioner in Petition No. 168/MP/2026:

7. The Petitioner has mainly submitted as under:

(a) On 01.06.2023, Tata Steel Limited (hereinafter referred to as 'TSL') issued a Letter of Award (LoA) to the Petitioner for procurement of power from 965.8 MW wind-solar hybrid power project on a long-term basis. The Petitioner has formed a subsidiary, namely TP Vardhaman Surya Limited (TPVSL), to set up 965.8 MW Wind & Solar Hybrid Projects under the Captive route at various locations in India, including the present Project. The 277.2 MW wind capacity is being set up by TPVSL for supply of power to TSL as a captive user, utilising 288 MW connectivity.

(b) On 07.09.2023, the Petitioner applied for Connectivity, under the 'Land BG Route ' for a quantum of 288 MW at Koppal-II PS in Koppal, Karnataka. The SCOD indicated at the time of making the application was 01.06.2025.

(c) On 06.11.2023, TPVSL executed a PDA for supply of power to TSL as a captive user. In terms of the PDA and, in particular, Article 5, the SCOD of the Project has been defined as 01.06.2025.

(d) CTUIL, vide letter dated 30.11.2023, granted in-principle connectivity for 288 MW to the Petitioner for its Project. The ISTS Network Expansion scheme (Other than Associated Transmission System) for the Common Transmission System (CTS) included the Narendra - Pune D/c line, which had an SCOD of July 2024.

(e) On 16.01.2024, CTUIL issued the minutes of the 26th CMETS held on 29.12.2023 wherein it was informed that the Special Purpose Vehicle set up for development of the Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A) and Gadag-II (Phase-A) in Karnataka, was successfully transferred only on 26.12.2023 with implementation schedule of 24 months, i.e., by December 2025. Accordingly, the connectivity granted to the Petitioner will only be operationalised by December 2025.

(f) On 31.07.2024, the minutes of the 46th JCC Meeting for Generation & Transmission projects of Southern Region meeting held on 25.06.2024 were issued. The anticipated COD for the Narendra New (GIS) - Pune (GIS) 765 kV D/c transmission line as well as the COD for Koppal-II PS were recorded as 31.12.2025 and 26.12.2025, respectively.

(g) On 07.08.2024, CEA issued minutes of the meeting held on 26.07.2024 to discuss the pending applications of wind power plants for CON-4 and FTC approval. As a result, WTG detailed engineering, supply, and erection were kept on hold due to the CEA restriction on Design Temperature.

(h) CTUIL, vide letter dated 28.02.2025, granted final connectivity to the Petitioner for 288 MW at Koppal-II PS with the start date of connectivity as 31.12.2025.

(i) The delay in achieving SCOD is entirely on account of non-operationalisation of General Network Access ("GNA") due to non-readiness of Common Transmission System (“CTS”) required for effectiveness of connectivity/GNA (Augmentation other than ATS), which is the ISTS Network Expansion scheme in Western Region & Southern Region for export of surplus power during high RE scenario in Southern Region ("ISTS Network Expansion Scheme") and therefore, squarely falls within the scope of relief contemplated under Regulation 13(2)(h)(ii) of the 4th Amendment to Sharing Regulations.

(j) On 01.10.2025, the Petitioner, in terms of this Commission Office Order dated 30.07.2025, had filed its application to the Committee constituted under Regulation 13(2)(h)(ii) of the 2020 Sharing Regulations, seeking recommendation for extension of SCOD and the consequent extension of waiver from payment of ISTS charges for its 288 MW Wind connectivity at Koppal, Karnataka.

(k) In terms of the Monthly Progress Report for December 2025, CEA noted that the Narendra New (GIS) - Pune (GIS) 765 kV D/c transmission line is targeted for completion by June 2026. However, significant right-of-way issues persist, posing a potential risk to the project's timely completion.

(l) On 23.01.2026, the Committee recommended grant of extension of SCOD as second Six-month extension up to 31.05.2026 or availability of the associated common transmission system, whichever is earlier.

(m) The Petitioner has approached this Commission in terms of the Addendum dated 14.01.2026 issued by this Commission seeking extension of SCOD for 288 MW Wind project for the purpose of extension in waiver from payment of ISTS Charges.

Hearing dated 30.04.2026 in Petition No. 168/MP/2026, 187/MP/2026 and 193/MP/2026

8. The learned counsel for the Petitioner submitted that the present Petitions have been filed seeking extension of the Scheduled Commercial Operation Date (SCOD) of the Petitioner's Projects for the purpose of extension of waiver from payment of the Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the 2020 Sharing Regulations, and that the Committee, in its reports, has recommended the grant of extension of SCOD of the Petitioner's Projects. Considering the submissions of learned counsel for the Petitioner, the Commission admitted the Petitions and directed the Petitioner and CTUIL to submit the following information:

(a) The Respondent, CTUIL, is directed to file its reply, including the status of the transmission system required for the effectiveness of the GNA granted to the Petitioner(s) in the Petitions, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

(b) In Petition No. 168/MP/2026, the Petitioner has submitted that 277.2 MW wind capacity is being set up by TPVSL for the supply of power to Tata Steel as a captive user by utilising 288 MW connectivity. Further, as per the LoA dated 1.6.2023, the project capacity is 288 MW. However, the Petitioner is seeking an extension of

SCOD for the 288 MW Wind Project. Therefore, the Petitioner is directed to confirm its correct project capacity.

(c) In Petition No. 187/MP/2026, the Committee has recommended the extension of SCOD for the purpose of waiver in respect of only 101 MW capacity out of the total 111.8 MW. However, the Petitioner has prayed for an extension in SCOD for the full capacity of 111.8 MW. The Petitioner is directed to submit the basis and supporting documents to substantiate its claim for an extension of the SCOD of the balance 10.8 MW capacity.

9. The Petitioner, vide affidavit dated 24.06.2026, submitted the information asked for vide RoP for hearing dated 30.04.2026 in Petition No. 168/MP/2026 and 187/MP/2026.

Hearing dated 29.06.2026 in Petition No. 168/MP/2026, 187/MP/2026 and 193/MP/2026:

10. After hearing the learned counsels for the Petitioner and CTUIL, the Commission, in all the matters, directed the Petitioner to submit the present status of its project and CTUIL to submit whether GNA has been made effective for the Petitioner; if yes, the date from which GNA has been made effective. If not, the status of the transmission system which is required for GNA effectiveness for the Petitioner's project may be submitted. Subject to the above, the matters were reserved for orders.

Hearing dated 29.06.2026 in Petition No. 289/MP/2026

11. The Commission admitted the Petition and directed the Petitioner to submit the status of its 190 MW project, and CTUIL to clarify whether GNA has been made effective for the Petitioner. If yes, the date from which GNA has been made effective. If not, the status of the transmission system required for GNA effectiveness for the Petitioner's project.

Submissions of CTUIL in compliance with the RoP for hearing dated 29.06.2026 in Petition No. 168/MP/2026, 187/MP/2026, 193/MP/2026 and 289/MP/2026:

12. CTUIL, vide affidavits dated 07.07.2026 and 03.08.2026, submitted that the status of the transmission systems required for the effectiveness of GNA for the Petitioner's projects is as under:

Petition No.	Status of Common transmission system
168/MP/2026	(i) ISTS Network Expansion Scheme in Western Region and Southern Region for export of surplus power during high renewable energy

	scenario in Southern Region; and **(Anticipated CoD – 30.06.2026)** (ii) Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A & Phase-B) and Gadag-II (Phase-A) in Karnataka **(Anticipated CoD – 30.09.2026)** (iii) Part of System strengthening at Koppal-I and Gadag-II for integration of RE generation projects.
187/MP/2026	LILO of both circuits of Parli (M) – Karjat (M)/Lonikand-II (M) 400 kV D/c line at Kallam Pooling Station (Anticipated CoD – 31.10.2026)
193/MP/2026	(i) ISTS Network Expansion Scheme in Western Region and Southern Region for export of surplus power during high renewable energy scenario in Southern Region; and (Anticipated CoD – 30.06.2026) (ii) Transmission Scheme for integration of Renewable Energy Zone (Phase-II) in Koppal-II (Phase-A) and Gadag-II (Phase- A) in Karnataka (Anticipated CoD – 30.09.2026)
289/MP/2026	The anticipated date of effectiveness of the subject Connectivity is 30.04.2027

Submissions of Petitioner in compliance with the RoP for hearing dated 29.06.2026:

13. Petitioner, vide affidavit dated 14.07.2026 in Petition No. 289/MP/2026 and 187/MP/2026, and vide affidavit dated 07.08.2026 in Petition No. 168/MP/2026 and 193/MP/2026, submitted the status of its projects as under:

Petition No.	Project detail	Present status
168/MP/2026	288 MW Wind Project, Mudhol (Koppal-II PS, Karnataka)	118 MW by October 2026 170 MW in phases up to December 2026
187/MP/2026	111.8 MW Wind Project, Kallam	61 MW by August 2026 50.8 MW in phases up to October 2026.
193/MP/2026	117.5 MW Solar Project at Koppal-II PS, Karnataka (revised from 189 MW)	Commissioning planned in phases up to December 2026
289/MP/2026	190 MW Solar Project at Gadag-II PS, Karnataka	Commissioning plan is January 2027 in line with the GNA start date

Hearing dated 04.08.2026 in Petition No. 289/MP/2026:

14. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

Analysis and Decision:

15. The Petitioner has filed the present Petitions seeking extension of SCOD for its projects for the purpose of extended waiver, in terms of the Committee's Reports for respective projects, under Regulation 13(2)(h) of the 2020 Sharing Regulations.

16. The details of Petitioner's projects covered under the instant Petitions along with recommendations made by the Committee are as under:

Petition No.	Date of Report by the Committee	Project detail	Connectivity Quantum	SCOD	SCOD extension recommended by Committee
168/MP/2026	23.01.2026	288 MW Wind Project, Mudhol (Koppal-II PS	288 MW	01.06.2025	Up to 31.05.2026 or availability of the associated CTS, whichever is earlier
187/MP/2026	23.01.2026	111.8 MW Wind Project, Kallam	111.8 MW (101 MW + 10.8 MW)	01.06.2025	For 101 MW: up to 31.05.2026 or until actual commissioning/availability of the CTS and shared pooling station, whichever is earlier. For the 10.8 MW portion: Committee didn't recommend extension of SCOD.
193/MP/2026	07.04.2026	117.5 MW Solar Project at Koppal-II PS, Karnataka (revised from 189 MW)	300 MW	01.06.2025	Up to 31.05.2026 or availability of the CTS, whichever is earlier.
289/MP/2026	22.04.2026	190 MW Solar Project at Gadag-II PS, Karnataka	400 MW	01.06.2025	Up to 31.05.2026 or till availability of the CTS required, whichever is earlier

17. Regulation 13(2)(h) of the 2020 Sharing Regulations provides as under:

"(h) Any REGS based on wind or solar source or RHGS based on combination of wind and solar source or Battery ESS which is eligible for a waiver of inter-state transmission charges under Regulation 13(2) of these regulations and is having its scheduled date of commercial operation (SCOD) on or before 30th June 2025 is granted extension of time to achieve commercial operation date (COD) on account of any Force Majeure event including non-availability of transmission system or for reasons not attributable to the REGS, and the project achieves COD on or before the extended date, it shall be eligible for a waiver of inter-state transmission charges as if the said REGS had achieved COD on 30.6.2025. Such extension to achieve SCOD for the purpose of this Regulation shall not exceed a period of six months at a time and not more than two times, where the extension provided is for a period beyond 30.06.2025. Such extension shall be granted by:

(i) Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of a distribution licensee or MNRE as per the competent authority in terms of the Power Purchase Agreements, where PPA has been entered into consequent to tariff based competitive bidding, under Section 63 of the Act;

(ii) Commission based on recommendations of Committee to be appointed by the Commission, for cases other than covered in sub-clause (i) of this Clause. For the purpose of seeking such extension, the concerned generation project or ESS shall file an application to the Committee as notified through a separate Order by the Commission."

As per the above, the purpose of extension in SCOD under Regulation 13(2)(h) is solely for the purpose of extended waiver to the REGS or RHGS which are having the SCOD on or before 30.06.2025 and are delayed on account of any Force Majeure event including non-availability of transmission system or for reasons not attributable to the REGS. However, the Regulations clearly provide that such projects shall be eligible for the extended waiver only if such project achieves COD on or before the extended date.

18. We observe that in the instant Petitions, although the Committee constituted under Regulation 13(2)(h)(ii) of the 2020 Sharing Regulations recommended an extension of the SCOD for the respective projects, none of the projects achieved COD within the extended SCOD recommended by the Committee.

19. We also observe that under Regulation 13(2)(h) of the 2020 Sharing Regulations, the maximum period for which an extension of the SCOD can be allowed is up to 30.06.2026, i.e., 12 months from 30.06.2025 (six months at a time and not more than two times). For eligibility for the extended waiver of transmission charges, a project must achieve COD on or before 30.06.2026. However, as per the Petitioner's submissions in the instant Petitions, the expected CODs of all the projects covered under these Petitions fall beyond 30.06.2026. Accordingly, none of the projects shall be eligible for any relief under Regulation 13(2)(h) of the 2020 Sharing Regulations. Petitioners shall be eligible for graded waiver in terms of Regulation 13(2)(a) of the Sharing Regulations, on achieving the COD of the generating station.

20. The Petition Nos. 168/MP/2026, 187/MP/2026, 193/MP/2026 and 289/MP/2026 stand disposed of as above.

Sd/	**Sd/**	**Sd/**	**Sd/**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**